

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

In the matter of:

Original Application No. 807/2018

News item published in "The Times of India" Authored by Paras Singh
Titled "Ignoring NGT orders, Mayapuri 'graveyard' spews toxic fumes."

AND

Original Application No. 996/2018

News item published in "The Times of India" Authored by Paras Singh
Titled "In factory setting, Mayapuri's scraping through."

NDOH:-16.03.2020

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Dr BMS Reddy,
Sr. Env. Engineer,

New Delhi:

Dated: 09.03.2020.

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**COMPLIANCE REPORT ON BEHALF OF DELHI GOVERNMENT WITH
RESPECT TO ORDER DATED 19.11.2019**

1. That this Hon'ble Tribunal, vide order dated 19.11.2019 was pleased to issue the following directions:

"9. While some steps, as noted above, have been taken with regard to illegal scrapping activities at Mayapuri Delhi, further remedial action for scientific scrapping of vehicles through out India in terms of Para 7 of the order dated 17.07.2019 quoted in Para 5 above needs to be taken. Though a draft policy has been prepared, its implementation needs to be ascertained.

10. Let the Ministry of Road Transport and Highways furnish further status report in the matter as on 15.01.2020 by 20.01.2020 by e-mail at judicial-ngt@gov.in. The Delhi Government may also file report about status of compliance of the said guidelines..."

2. That, DPCC has taken up the matter with Ministry of Road Transport and Highways, Government of India in November, 2019 and again on 16.01.2020

requesting for framing and finalising the guidelines on the “End-of-Life Vehicles” (ELV) so that further necessary action regarding scientific scrapping of vehicles can be taken. That, vide letter dated 04.02.2020, Ministry of Road Transport and Highways (MoRTH) has communicated that it has circulated a draft note for inter-Ministerial consultation on 30.10.2019. The comments/inputs received from various Ministries / Departments have been examined and final note for Cabinet is being formulated. Formal notification is to be issued under the Motor Vehicles Act, 1986 after approval of the Cabinet. That, the notified policy/guidelines is yet to be received.

3. That, regarding steps taken for stopping illegal and unauthorized vehicles dismantling activities in Mayapuri Industrial Area, action taken reports have been filed on 11.07.2019 and 16.11.2019. That, in continuation of the actions already taken, the steps that have been taken by the Government of Delhi and the agencies which are part of the STF (constituted by this Hon`ble Tribunal vide order dated 23.10.2018 in OA No. 807/2018) are updated as below:-
 - (a) That, CCTV cameras have been installed in Mayapuri Industrial Area particularly in the lanes where illegal dismantling was taking place at a cost of Rs. 42.01 lakhs so as to keep an eye regarding prevention of illegal vehicle dismantling on public land and spaces apart from keeping a close watch on encroachments. The continuous feed of the CCTV camera network is being received at Mayapuri Police Station for prompt action. No such illegal action has been reported in the first week of March, 2020.
 - (b) That, during the night patrolling of Mayapuri Industrial Area from 18.01.2020 to 29.01.2020, DPCC has found no vehicle dismantling activity on the roads and public spaces. That, in addition to above, officials of DPCC, Revenue Department, DSIIDC and Mayapuri Police Station carried out a joint inspection of the Mayapuri Industrial Area on 23.01.2020 & 03.03.2020 and found no vehicle dismantling activity on the roads and public land.
 - (c) That, as a part of regular interaction with the stakeholders, DPCC has conducted a meeting on 03.03.2020 with members of Mayapuri Iron

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Merchant Welfare Association to sensitize their members to operate industrial activities in consonance with environment laws.

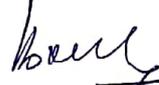
4. That, as part of the long term action plan to improve the infrastructure in Mayapuri Industrial Area, DSIIDC has awarded the work of rehabilitation/up-gradation of all roads and drains in both Phase-I & II of Mayapuri Industrial Area with a total cost of Rs. 55.28 crores. The work has already started and is expected to be completed by February 2021. With the completion of the up-gradation of the infrastructure, the dust emanating from the damaged roads will be stopped and the problem of water stagnation will be ceased.

5. That, the parks situated inside in the Mayapuri Industrial Area are being maintained by South Delhi Municipal Corporation and Delhi Development Authority. DDA has laid pipelines for use of treated water of CETP in their parks situated in industrial areas while SDMC had discussion with CETP Society Mayapuri for use of treated water through water tankers. For reuse of treated water by all the CETPs, DSIIDC has engaged CSIR-NEERI (National Environmental Engineering Research Institute) on 05.11.2019 as a Project Management Consultant. Under this study, NEERI shall cover following aspects regarding the reuse of treated water of CETP, Mayapuri.
 - i. Analyse the quality and capacity utilisation of the CETP.
 - ii. Suggest measures for upgradation of CETP Mayapuri, as may be required for use of treated water.
 - iii. Will explore the uses of treated water of CETP Mayapuri within the industrial area in parks and green belts and also for other uses which will include the automobile service stations, bus depot, industries and other facilities located within the industrial estates.
 - iv. Formulation of an action plan for use of treated water of CETP in Mayapuri Industrial Area.

Necessary action of use of treated water of CETP Mayapuri shall be taken up after the receipt of report of CSIR-NEERI which is expected in 6 months time.

6. That, steps being taken by various agencies will be continued and it will be ensured that no illegal vehicle dismantling activity resurfaces in violation of the statutory provisions/applicable Guidelines. (4)

The status report may kindly be taken on record.



(Dr. B.M.S. Reddy)

Sr. Environment Engineer

Dated: 09 .03.2020

Place: Delhi